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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 467/97.

Dt. of Decision : 10-12-98.

V.Chandramohan

..Applicant.

Vs

1. The Union of India, rep. by its Director General, Deptt. of Posts, New Delhi-110 001.
2. The Chief Postmaster General, Andhra Circle, Hyderabad-1.
3. The Postmaster General, Kurnool Region, Kurnool-508 005.
4. The Superintendent, RMS., 'AG' Division, Guntakal-515 801.

..Respondents.

Counsel for the applicant : Mr.B.S.A.Satyanarayana

Counsel for the respondents : Mr.K.Bhaskara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.))

Heard Mr.Thirumala Rao for Mr.B.S.A.Satyanarayana, learned counsel for the applicant and Mr.Rangaiah for Mr.K.Bhaskara Rao, learned counsel for the respondents.

2. The applicant herein joined as an outsider EDMM in RMS at Cuddapah under R-4 w.e.f., 25-12-84 onwards. It is submitted that he was performing 5 hours a day and he was being paid wages on hourly basis @ Rs.7/- per hour. It is stated that the R-4 vide his memo No.B/ED MM/Dn/Vol.IV dated 26-5-92 (Annexure-1) placing the applicant in the waiting list under the control of Cuddapah RMS unit for utilisation, whenever a vacancy arise.

3. The applicant submits that the Director of Postal Services O/o the R-2 issued a show cause notice on 16-3-92 directing to regularise the services of the candidates who had approached the Tribunal in OA.323/93. Accordingly, they were regularised as ED MM in case they had worked for 240 days in any year upto 1992 i.e., the date of show cause notice (16-3-92). The applicant submits that he is similarly placed ^{as the applicants in} ~~as~~ those cases, with a difference that he did not work for 240 days in a year upto 1995.

4. His case has not been considered for regularisation. The applicant submits that some outsiders ^{had} ~~are~~ also approached this Tribunal in OA.1269/95 and 1551/95 who are also given similar orders.

5. The applicant submitted a representation dated 21-9-96 (Annexure-2 to the OA) praying for regularisation. The respondent authorities informed him that the directions given by

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this Tribunal ^{are} is applicable to those who are parties to the OAs.

6. Hence, he has filed this OA praying for a declaration that the action of the respondents is not regularising his services as illegal, arbitrary and for a consequential direction to the respondents to regularise the services of the applicant in one of the vacancies existing in the unit of Cuddapah RMS.

7. The respondents have not filed any reply to this OA.

8. The applicant prays for a direction similar to those given in OA.1269/95 and 1551/95. The case of the applicant can be considered for regularisation if he fulfills the conditions for regularisation as indicated in OA.1269/95 decided on 22-8-96.

9. Time for compliance is four months from the date of receipt of a copy of this order.

10. The OA is disposed of. No order as to costs.


(B.S.JAI PARAMESHWAR)

10.12.1998 MEMBER(JUDL.)


(R. RANGARAJAN)

MEMBER(ADMN.)

Dated : The 10th Dec. 1998.
(Dictated in the Open Court)

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Copy to :-

II COURT

1) H.B.S.S.P M(5)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

2) D.R (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

3) Special

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

DATED: 10/12/98

ORDER/JUDGMENT

~~MR.R.A./C.P.NO.~~

in
O.A.NO. 467/97

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

